

**IN THE HIGH COURT OF BOMBAY AT GOA****LD-VC-CW-24/2020**

HECTOR C.M.C. FERNANDES .... Petitioner  
Versus  
THE STATE OF GOA THROUGH THE  
CHIEF SECRETARY, PORVORIM,  
BARDEZ, GOA AND OTHERS. .... Respondents

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Petitioner in person.

Mr. Devidas J. Pangam, Advocate General with Mr. S.P. Munj,  
Additional Government Advocate for the Respondents.

**Coram:- M.S. SONAK &**  
**M.S. JAWALKAR, JJ.**

**Date:- 28<sup>th</sup> May, 2020**

P.C.

Heard Mr. Hector Fernandes, who appears in person and the learned Advocate General appearing on behalf of all the respondents.

2. Taking into consideration the issues raised in this Petition, we direct the respondent nos. 3 and 4 to file a response to this Petition latest by 05.06.2020. The response to be e-mailed to the petitioner. The petitioner to share his e-mail ID to the learned Additional Government Advocate, Mr. S.P. Munj, who appears in this matter alongwith the learned Advocate General.

3. The respondent no. 3 i.e. the Collector, to personally inspect the entire premises at Mapusa and only thereafter, file an affidavit indicating the status of the entire premises and the steps proposed to be taken in the matter.

4. Place the matter for further consideration on 08.06.2020.

**M.S. JAWALKAR, J.**

**M.S. SONAK, J.**

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